



2026:AHC:10643

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 369 of 2026

Dinesh Kumar Pandey

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dharmendra Kumar, Namit Srivastava, Parul Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Namit Srivastava, learned counsel for the writ petitioner and Sri S.K. Pal, learned Standing Counsel for the State.
2. The case of the writ petitioner is that he was appointed in Sales Tax Department and he has been transferred to District Allahabad/ Prayagraj, however, by virtue of the order dated 03.01.2026, the writ petitioner has been transferred to Ambedkar Nagar. Learned counsel for the writ petitioner submits that the date of birth of the writ petitioner is 01.12.1966 and he is to retire on 30.11.2026 and according to him, barely ten months are left in his retirement.
3. Learned Standing Counsel on the other hand submits that the writ petitioner may raise his grievance before the Commissioner, Sales Tax (Establishment Gazatted Section), Government of Uttar Pradesh, Lucknow.
4. Having heard the submissions so made across the Bar and bearing in mind that the writ petitioner is to superannuate on 30.11.2026, the writ petition stands **disposed of** directing the writ petitioner to approach the Respondent no. 2, along with a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order by 22.01.2026, who on the said motion shall proceed to pass an order by 28.02.2026.
5. Till 28.02.2026 or passing of the order, whichever is earlier, the writ petitioner shall not be relieved, if he has not already been relieved.

6. The protection so accorded shall only be applicable, in case the writ petitioner abides by the terms and conditions mentioned in the order.

January 16, 2026
N.S.Rathour

(Vikas Budhwar,J.)